

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 124

IA(I.B.C)/1025(CH)2023, IA(I.B.C)/1377(CH)2023
IA(I.B.C)/1630(CH)2023, IA(I.B.C)/1631(CH)2023
IA(I.B.C)/1638(CH)2023, IA(I.B.C)/1481(CH)2023
IA(I.B.C)/1918(CH)2023, IA(I.B.C)/1920(CH)2023
IA(I.B.C)/1931(CH)2023, IA(I.B.C)/1331(CH)2022
IA(I.B.C)/342(CH)2023, IA(I.B.C)/815(CH)2023
IA(I.B.C)/844(CH)2023, IA(I.B.C)/845(CH)2023
IA(I.B.C)/1779(CH)2023, IA(I.B.C)/2195(CH)2023
IA(I.B.C)/2197(CH)2023, IA(I.B.C)/2198(CH)2023
IA(I.B.C)/2199(CH)2023, IA(I.B.C)/2200(CH)2023
IA(I.B.C)/2201(CH)2023, IA(I.B.C)/2271(CH)2023
IA(I.B.C)/2599(CH)2023, IA(I.B.C)/2601(CH)2023
IA(I.B.C)/2823(CH)2023, IA(I.B.C)/75(CH)2024
IA(I.B.C)/174(CH)2024, IA(I.B.C)/897(CH)2024

In
CP (IB) No. 266/Chd/Hry/2020
(Admitted)

IN THE MATTER OF:
Goldy Gera & Ors.

...Petitioners-Financial Creditors

Versus

SRS Real Infrastructure Ltd.

... Respondent-Corporate Debtor

Under Section: 7, 60(5), 19(2), 66(1), IBC 2016

Order delivered on 04.04.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 16.05.2024.

Sd/-
Court Officer